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NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/03/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

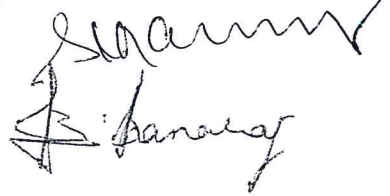
APPLICATION NUMBER :  
PETITION NUMBER : TCP/106/2016  
NAME OF THE PETITIONER(S) : S.K. Ganesan & 4 others  
NAME OF THE RESPONDENT(S) : M/s Bidar Rubber and Reclaims Pvt. Ltd. & 8 others  
UNDER SECTION : 397/398

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

1. S. Mangula Devi, Adv  
For ICSR & CO

For Petitioner



2. B. Dharmaraj -

For Respondent

3. Sandeep Kumar

For Respondent



For Ciba Vishnu.

**ORDER**

Counsel for petitioner present. Counsels representing the respondents are present. Both the counsels submitted that the matter is pending before the NCLAT in relation to the orders passed by this Bench under Sec. 8 of Arbitration and Reconciliation Act 1996 and prayed for time to make submissions. Time is enlarged at request. Put up on 03.04.2018.

-SD-

(S VIJAYARAGHAVAN)  
Member(Technical)

-SD-

(K ANANTHA PADMANABHA SWAMY)  
Member(Judicial)